

Central Administrative Tribunal, Principal Bench

OA No.117/2000

New Delhi this the 31st day of August, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (ADMNV)

V.K. Shridhar,
R/o 206.12, Sector 1,
Pushp Vihar,
New Delhi-110 017.

...Applicant

(None appeared for the applicant)

-Versus-

Union of India through:

1. The Secretary,
Department of Supply,
Nirman Bhavan,
New Delhi.

2. Director General Supplies
and Disposal,
5, Parliament Street,
New Delhi.

...Respondents

(By Advocate Shri R.N. Singh, proxy for Sh. R.V. Sinha,
Advocate).

O R D E R (ORAL)

By Justice V. Rajagopala Reddy:

The applicant has been working as Deputy Director, Director General of Supplies and Disposal and has been promoted to the post of Director Grade I in the Indian Inspection Service on ad hoc basis in 1996 and on regular basis w.e.f. 13.11.97. The main grievance of the applicant is that no DPC was held for regular promotion since 1984 till 1997 when it was held for filling up the 13 vacancies to the posts of Director, though several vacancies arose during the said period. It is also his grievance that the panel prepared in 1984 was kept alive for about 9 years as no fresh panel has been prepared in the meanwhile, which is clearly illegal.

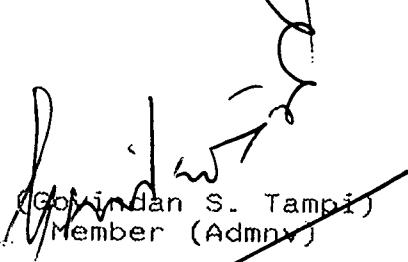


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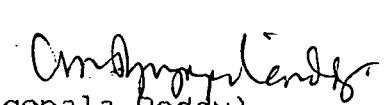
2. It is, however, stated in the counter-affidavit that no vacancies arose in the ^{Vacancies} posts of Director after the DPC was held in 1984 till 1995 and the DPC was held in 1997 for filling up the 13 vacancies which arose during 1994-95. It is, therefore, stated that the grievance of the applicant is wholly baseless.

3. In view of the clear averments made by the respondents in the counter-affidavit we do not find any substance in this OA. It is also stated by the learned counsel that the applicant has been promoted on ad hoc basis in 1996 and he has been regularised in 1997. In the absence of any material placed by the applicant to establish that in spite of the vacancies that were available during the period 1984-97 and that the panel prepared in 1984 has been kept alive for a period of 9 years, it is not possible for us to grant any relief to the applicant.

4. In the circumstances, the OA fails and is dismissed with costs of Rs.2,000/- (Rupees two thousand only) which shall be paid to the C.A.T. Bar Association, to be spent on the Library.


Gomindan S. Tampli
Member (Admnv)

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(V. Rajagopala Reddy)
Vice-Chairman (J)